

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/37/KOB/2022
SECTION	213,214 C/ACT
NAME OF PARTIES	CHERIYAN K SCARIA V/S DAVANI SILKS PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	L EXPERTIANS ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ANIL D NAIR, TELMA RAJU, VINEETA KRISHNAN, BIJU P K, ANJANA A., SANKAR P PANICKER.

9th JULY 2024

O R D E R

IA(C/ACT)/77/KOB/2023 in CP(C/ACT)/37/KOB/2022

This is an IA filed by the Applicant (6th Respondent in the main CP) seeking an order to delete his name from the array of parties in the main CP. Reply filed by R1 (petitioner in main CP(C/ACT)/37/KOB/2022) is on record. Learned Counsel, Mr. Sankar P Panikar appears on behalf of the IRP of R2 company and submits that he has instructions from his client not to file any Reply in the present IA. His submission is recorded.

In the interests of justice, a last and final opportunity is granted to R3 to R6 to file their reply affidavit within a period of 2 weeks. In the event, if R3 to R6 fail to file the reply within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

List this matter on **31.07.2024**.

(2)

CP(C/ACT)/37/KOB/2022

Learned Counsel, Mr. Johnson Gomez appears physically on behalf of the Petitioner. Learned Counsel, Mr. Anil D Nair appears on behalf of R6 through virtual mode. Learned Counsel, Mr. Sankar P Panikar appears on behalf of the IRP of R1 company and informed this bench that Section 7 Petition is admitted against the Corporate Debtor, Viz., Davani Silks Private Limited in CP(IBC)05/KOB/2024 and Moratorium is in force. He further submits that he has filed the reply affidavit. Reply filed by IRP of R1 Company is on record.

In the interests of justice, a last and final opportunity is granted to R2 to R6 to file their reply affidavit within a period of 2 weeks. In the event, if R2 to R6 fail to file the reply within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

List this matter on **30.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**